

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

15(ND)2013

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.10.2018.

NAME OF THE COMPANY: Mr. Sidharth Gupta V/s. Rekha Gupta & Ors.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------	--------------------	-----------------------	------------------


Present:

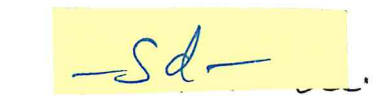
Mr. Saurabh Kalia, Mr. Rahul, Advocates for the
Petitioner

Mr. Ravi Shankar, Mr. Kapoor Chand Garg, Advocate
for the Respondent.

ORDER

The respondent in this case had been proceeded ex-parte on the last date of hearing. Mr. Chand Garg Kapoor, who is a Company Secretary, has appeared on behalf of the respondent. His authorization is not on record. Given the fact of the case where the member consists of petitioner and respondent No.1 (mother and Son) and they have equal holding in the three companies, the only option is the buy in or buy out of the business assets of the Companies. In view of the deadlock the petitioner is directed to prepare an equitable distribution of the assets of the three companies. To come up on 19th November, 2018. The copy of the order be placed in all the three cases.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)